

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3792 of 2020**

Prem Kachhap

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. Rahul Pandey, Advocate

For the State

: Mr. Rajneesh Vardhan, A.P.P.

02/08.07.2020 Heard Mr. Rahul Pandey, learned counsel for the petitioner and Mr. Rajneesh Vardhan, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The prayer for bail of the petitioner was earlier rejected in B.A. No. 1962 of 2019.

There does not appear to be any fresh ground which has been brought forward by the learned counsel for the petitioner for reconsideration of the prayer for bail.

Regard being had to the above, I am not inclined to grant bail to the petitioner. The same is hereby rejected.

(R. Mukhopadhyay, J.)

Alok/-